

(32)

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH.

RA No. 347/2003 and MA 2459/2003 In
OA No. 2281/2001

New Delhi this the 15th day of December, 2003

Hon'ble Mr. Kuldip Singh, Member (J)

Union of India and Others

...Review Petitioners

Versus

Bijendra Sharma alias Bijender Singh,
Bijendra and Others

...Respondents

ORDER BY CIRCULATION

The present RA No. 347 of 2003 has been filed by the respondents for review of the order passed in OA No. 2281 of 2001 on 4.10.2002.

2. The RA has been filed on 26.9.2003, i.e., after a period of 8.1/2 months as such cannot be entertained. The review petitioners have also filed an MA 2459/2003 seeking condonation of delay. On going through the same I find that no satisfactory explanation has been shown for the delay as such the MA is rejected. Moreover, in the RA the review petitioners want to re-argue the whole case again by filing the RA, which is not permissible. While delivering the judgment, the review petitioner were duly heard because the judgment was given orally as such the RA has no merits. No error apparent on the face of record has been pointed out which may call for review of the order. Further, the RA does not come within the ambit of Order 47 Rule 1 CPC read with Rule 22 (3) (f) (i) of the Administrative Tribunals Act.

3. In view of the above, nothing survives in the RA, which is accordingly dismissed. Accordingly, MA 2459/2003 is also rejected.


(KULDIP SINGH)
MEMBER (J)

Rakesh